

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 468**

**TO BE ANSWERED ON THE 25<sup>TH</sup> JUNE, 2019/ ASHADHA 4, 1941 (SAKA)**

**ATTACKS ON MINORITIES**

**468. DR. MANOJ RAJORIA:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government is aware of the heinous attacks on minorities;**

**(b) if so, the details thereof during the last three years and the current year along with the steps being taken by the Government for tactfully dealing with the untoward situations of communal violence;**

**(c) whether the Government has issued certain guidelines wherein the procedures which are to be adopted in the instances of communal violence have been enunciated; and**

**(d) if so, the details thereof along with the advisories issued by the Government for sensitisation of police and paramilitary forces?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI G. KISHAN REDDY)**

**(a) & (b) "Public Order" and "Police" are State subjects as per the provisions of the Constitution of India. The responsibility of maintaining law and order, registration and prosecution of crimes, including those against minorities, and maintaining the relevant data rests with the respective State Governments. As such, specific data regarding attacks against minorities is not centrally maintained.**

**L.S.US.Q.NO. 468 FOR 25.06.2019**

**(c) & (d) The Central Government has issued guidelines to deal with situations arising out of communal violence. These guidelines are aimed at maintaining due vigilance and taking preparatory measures to prevent and pre-empt potential communal violence. The guidelines are reiterated while sending advisories by the Government with the objective of sensitization of States/UTs and enhancing their preparedness from time to time.**

\*\*\*\*\*